

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 180/00271/2020

Wednesday this the 8th day of July, 2020

CORAM:

Hon'ble Mr. P.Madhavan, Judicial Member
Hon'ble Mr.K.V.Eapen, Administrative Member

1. N.K.Sheji,
Aged 42 yrs, S/o.N.K.Kumaran,
Fire Engine Driver,
INS Zamorin, Ezhimala, Kannur-670 310
Residing at Naduthottathil House,
Thiruvaniyoor,
Puthankrush, Ernakulam-682 308.
Mobile – 9495501979

2. Manoj.C.
Aged 38 yrs, S/o.Chandran,
Fire Engine Driver,
INS Zamorin, Ezhimala, Kannur-670 310
Residing at Puthuval nikathe,
Varanad, Cherthala, Alappuzha-688 539
Mobile- 9645071979

..... **Applicants**

(By Advocate : Mr. S.Sujin)

V e r s u s

1. Union of India, Represented by
The Secretary to Government of India,
Ministry of Defence, New Delhi-110 001.

2. The Flag Officer, Commanding in Chief,
Headquarters, Southern Naval Command,
Naval Base, Kochi-682 004.

..... **Respondents**

(By Advocate : K.C.Muraleedharan, ACGSC)

This application having been heard on 08.07.2020, the Tribunal on the same day delivered the following:

O R D E R (ORAL)

Hon'ble Mr. P.Madhavan, Judicial Member –

The matter is heard through video conference.

2. The applicants are working as Fire Engine Drivers (FED), Grade II in Ezhimala under respondent no.2. They are aggrieved by the failure of the respondents to consider their request for being transferred to their home town at Ernakulam from the remote station at Ezhimala. The Original Application is filed seeking the following reliefs:

" 1. to issue appropriate order or direction to the 2nd respondent to consider and pass Orders on Annexure-A3 and Annexure-A4.
2. Grant such other and further reliefs as are just, proper and necessary or this Hon'ble Tribunal may deem fit to grant; and
3. Award to the Applicant the costs of these proceedings."

3. The applicant alleges that respondents had issued orders of transfer and are in the habit of modifying it for accommodating someone at Kochi itself. Learned counsel for the applicants submits that the applicants have been continuing in Ezhimala since entering service on 5.3.2013 and they have submitted Annexures A3 and A-4 representations before the respondents. But the same were not considered so far. Learned counsel for the applicants submits that the applicants will be satisfied if

their representations are considered properly by the competent authority and pass orders on the basis of relevant provisions of law or guidelines. Mr.K.C.Muraleedharan,ACGSC appearing for the respondents has no objection in disposal of the representations.

4. In view of the limited submission, without going into the merits, the Original Application is disposed of at the admission stage itself by directing the competent authority to consider Annexures A-3 and A-4 representations within a period of two months from the date of receipt of a copy of this order and pass a speaking order.

5. The Original Application is disposed of as above. No costs.

**(K.V.EAPEN)
ADMINISTRATIVE MEMBER**

**(P.MADHAVAN)
JUDICIAL MEMBER**

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List of Annexures

Annexure A1 : True copy of the letter issued from the Chief General Manager, NAD(A) to the 2nd respondent on 04.05.2017.

Annexure A2 : True copy of the letters dated 08.11.2017 issued by the 2nd respondent.

Annexure A3 : True copy of the request submitted by the 1st applicant on 28.02.2020.

Annexure A4 : True copy of the request submitted by the applicants on 28.02.2020.

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